

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.201 - IA/254(AHM)2024
ITEM No.202 - IA(Plan)/2(AHM)2024
ITEM No.203 - IA/637(AHM)2023
ITEM No.204 - IA/1081(AHM)2023
ITEM No.205 - IA/1429(AHM)2023
ITEM No.206 – IA/1463(AHM)2023
In
CP(IB) 249 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Westin Resins & Polymers Pvt Ltd
V/s
Balaji Fiber Reinforce Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 06/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant	:Mr. Atul Sharma, Ld. Adv. a.w. Mr. Shivanshu Kumar, Ld. Adv. & Ms. Aditi Sharma, Ld. Adv. Mr. Huzaifa Salim, Ld. Adv. Mr. Nipun Singhvi, Ld. Adv.
For the RP	:Ms. Bhavi Shreyans Shah present in person
For the Respondent	:Mr. Jaimin R Dave, Ld. Adv. a/w. Ms. Hirva Dave, Ld. Adv.

ORDER

**IA/254(AHM)2024, IA(Plan)/2(AHM)2024, IA/637(AHM)2023, IA/1081(AHM)2023,
IA/1429(AHM)2023 & IA/1463(AHM)2023**

Learned Counsel for the Applicant/RP seeks time to file proper affidavit in support of the Purshish filed on the last date of hearing detailing the sequence of the events which have taken place after filing of the resolution application till date. Further, to record the submissions of the RP which she has made today during the course of submissions that there is no request from the SRA seeking extension of time limit for deposit performance Guarantee. RP is hereby given three days' time to file additional affidavit.

Re-list these matters on 12.02.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)